

4

NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 26/04/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/227/2016  
NAME OF THE PETITIONER(S) : Kamlesh Kalidas Shah  
NAME OF THE RESPONDENT(S) : M/s Apollo Tyres Limited & 37 others  
UNDER SECTION : 111A of CA 1956 / 59 of CA 2013

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
-------	-------------------	-------------	-----------

REPRESENTATION BY WHOM			
1	O.S. C. RAMASUBRAMANYAM	Mr. Kamlesh Kalidas Shah Petitioner.	
2)	PRAMOD KUMAR SURENDRAN	Apollo Tyres Ltd. Manager	

**ORDER**

Counsel representing both the parties are present. An Indemnity bond has been filed and attested by a close relative. PCS representing the respondents has objected to the same and suggested to furnish bank guarantee with two sureties attested by two witnesses. The petitioner is directed to fulfil the requirements as desired by the PCS representing the respondents. The PCS representing the respondents further submitted that there is requirement that the share certificates alongwith dividends are to be deposited with the Central Government for which the last date is 30.06.2017. It is directed that the matter is sub judice and the share certificates alongwith dividend have to be retained with the R1 company till the disposal of the petition. Put up on 07.06.2017 at 10.30 A.M.

  
(Ch. Md. Sharief Tariq)  
Member (Judicial)

(K. Anantha Padmanabha Swamy)  
Member (Judicial)